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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:

AT HYDERABAD--

R.A.No. 14 OF 1999 in OA.No.443 OF 1997,
SR.NO. 577/1999

DATE OF ORDER:26-2-1999.

BETWEEN:

K.Raghunath. ...Review Applicant
R/o Plot No.144, Methodist Colony,
Beside Surya Mansion, Kundan Bagh,
Begumpet, Hyderabad.
And

1. Union of India, rep., by its
Secretary, Minister of Finance
(Dept. of Revenue), Central Board
of Direct Taxes, New Delhi.
2. The Chief Commissioner of Income Tax,
A.P., Ayakar Bhavan, Basheerbagh, Hyderabad.
3. The Selection Committee for Sportsmen
recruitment, C/o Office of the Chief
Commissioner of Income Tax, 8th floor,
Ayakar Bhavan, Basheerbagh, Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.M.Tirumala Rao

COUNSEL FOR THE RESPONDENTS :: Mr.V.Bhimanna

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J))

None for the Applicant.

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2. The applicant has filed this application praying to review the Order dated: 29-12-1998 passed in O.A. No. 443 of 1997. By the said Order, we dismissed the OA.

3. The applicant while seeking review of the said Order has mainly contended that, one Chakravarthi, who was selected against Sports Person Quota had refused to join the post of UDC and that in his place the respondent-authorities should have offered him the appointment for the post of UDC.

4. It is not made clear, whether the respondent-authorities had prepared select panel including waiting list indicating the name of the applicant. If that was so, then the respondents should have themselves offered ^{the} appointment on Chakravarthi refusing to report for duty as UDC. In the absence of any such clear contention as to the preparation of select panel, we cannot give any such direction to the respondents to offer the appointment to the applicant on the ground that one of the selected candidates had refused to report for duty.

5. The said ground also cannot be a new material or any fresh consideration for reviewing the Order. We find no error apparent on the record and we have considered the method of selection by the respondent-

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authorities for appointment against Sports Person
Quota.

6. In view of the matter, the RA is dismissed.
No order as to costs.


(B.S.JAI PARAMESHWAR)

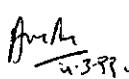

(R.RANGARAJAN)
26.2.99
MEMBER (JUDL)

MEMBER (ADMN)

DATED: this the 26th day of February, 1999

Dictated to steno in the Open Court

DSN


Amala
26.2.99